

**IN THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW  
DELHI**

M.A. No. .... of 2023

In

O.A. No. 692 of 2022

**IN THE MATTER OF:**

Junaid Ayubi

...Applicant

Versus

State of Uttarakhand & Others

...Respondents

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1.	Reply to the MA No. .... of 2023 in OA No. 692 of 2022 on behalf of Respondent No. 4 i.e. Chief Secretary Himachal Pradesh through Director of Industries, H.P. Shimla.	

Place: Shimla

Date: 30.07.2024

  
Director of Industries  
Himachal Pradesh  
Through

*Divyanshu*

**(DIVYANSHU KUMAR SRIVASTAVA)**

Advocate for State of H.P.

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**REPLY TO THE MA NO \_\_\_\_\_ OF 2023 IN  
OA NO. 692 OF 2022 ON BEHALF OF  
RESPONDENT NO. 4 I.E. CHIEF SECRETARY  
HIMACHAL PRADESH THROUGH  
DIRECTOR OF INDUSTRIES, H.P. SHIMLA.**

**MAY IT PLEASE YOUR LORDSHIPS:**

Para1&2 That the contents of these paras are matter of record and call for no reply from the Replying Respondent.

Para-3 That the contents of this para do not pertain to the replying respondent, hence call for no reply.

ATTESTED

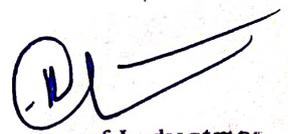
OATH COMPLETION

  
Director of Industries  
Himachal Pradesh

- Para-4 That the contents of this para, are matter of record and call for no reply from the Replying Respondent.
- Para-5 That the contents of this para do not pertain to the replying respondent, hence call for no reply.
- Para-6 That the replies of sub-paras of para -6, are as under:
- i to xvii That the contents of these sub-paras, call for no reply from the replying respondent.
- xviii That the contents of this sub-para, are matter of record.
- xix That the contents of this sub-para as to declaration of buffer zone vide GO dated 07.01.2022 (Annexure- 21) do not pertain to the replying respondent, hence call for no reply.
- xx That the contents of this sub-para, call for no reply from the replying respondent.
- xxi That the contents of this sub-para are matter of record and call for no reply from the replying respondent.

AT

OATH C

  
Director of Industries  
Himachal Pradesh

xxii That the contents of this sub-para, are matter of record and call for no reply from the replying respondent.

xxiii to xxv That the contents of these sub-paras, call for no reply from the replying respondent.

xxvi to xxx That the contents of these sub-paras, are matter of record and call for no reply from the replying respondent.

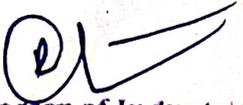
Para-7 That the contents of this para, are matter of record and call for no reply from the Replying Respondent.

### REPLY TO THE GROUNDS

A to J That the contents of these sub-paras, call for no reply from the Replying Respondent, as the same pertains to allocation of mining blocks and mining activities in the State of Uttarakhand.

K That the contents of this sub-para as to declaration of buffer zone vide GO dated 07.01.2022 (Annexure- 21) do not pertain to the replying respondent, as the buffer zone is

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OATH COMMISSIONER

  
Director of Industries  
Himachal Pradesh

declared by the State of Uttarakhand in their revenue area, hence call for no reply. Rest of the contents of this sub-para are incorrect, hence denied. It is submitted that no mining is being done in the revenue boundary of the Himachal Pradesh by the mining block holders of State of Uttarakhand.

L That the contents of this sub-para are matter of record and call for no reply from the replying respondent. However, it is submitted that River Yamuna forms inter state border of the State of Uttarakhand and Himachal Pradesh. The northern half of River Yamuna falls under the revenue boundary of Himachal Pradesh and the southern half falls under the State of Uttarakhand. It is relevant to mention here that no mining is being done in the revenue boundary of the Himachal Pradesh by the mining block holders of State of Uttarakhand.

M-Y That the contents of these sub-paras, call for no reply from the Replying Respondent.

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OATH COMMISSIONER

  
Director of Industries  
Himachal Pradesh

It is, therefore, in view of the submissions made here-in-above, it is most respectfully prayed to pass an order, as this Hon'ble Tribunal deems fit in the interest of justice and fair play.

Place: Shimla  
Date: 30.07.2024

  
Director of Industries  
Himachal Pradesh  
Director of Industries, Govt. of  
Himachal Pradesh

Through



**(DIVYANSHU KUMAR SRIVASTAVA)**

Advocate for State of H.P.

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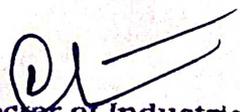
**AFFIDAVIT IN SUPPORT OF THE  
ACCOMPANYING REPLY TO M.A. NO.  
\_\_\_\_\_ OF 2023.**

I, Rakesh Kumar Prajapati S/o Sh. Bhimbal Prasad, age 37 years, Occupation Government Service and presently posted as Director of Industries, Himachal Pradesh, Shimla, do hereby solemnly affirm and state as under:

1. That the accompanying reply to the Miscellaneous Application has been prepared at my instance. I am fully conversant with the facts of case and it bears my signatures.
2. That the contents of accompanying reply from para 1 to 7 along with sub-paras, are true and correct to the

ATTESTED

OATH COMMISSIONER

  
Director of Industries  
Himachal Pradesh

best of my knowledge as information has been derived from the official record. No part of the same is false and nothing material concealed there from.

*[Signature]*  
Director of Industries  
Himachal Pradesh  
Deponent

*Identified by*

**VERIFICATION**

I, the above deponent further state on oath that this affidavit of mine is true and correct. No part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on this day 6<sup>th</sup> August, 2024.

**ATTESTED**  
OATH COMMISSIONER

*[Signature]*  
Director of Industries  
Himachal Pradesh  
Deponent

Certified that the above/overleaf was declared before me on solemn affirmation on this 6<sup>th</sup> day of Aug in the District of Shimla by Rajinder Kumar Pragspati who was identified by Munish Kumar J.O.A and the contents of the same have been read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making thereof.

All Cuttings and Corrections are duly attested by me.

*[Signature]*  
6-8-24  
Oath Commissioner

*[Signature]*  
6-8-24  
Oath Commissioner  
High Court, Shimla

